

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 79/94.

Thursday, this the 13th day of January, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

S. Vijayadharan,
Lorry Attendar,
O/o the Permanent Way Inspector,
Quilon.

....Applicant

By Advocate Shri P Sivan Pillai.

Vs.

1. Union of India through
The Secretary,
Ministry of Railways,
New Delhi.

2. The General Manager,
Southern Railway,
Madras--3.

3. The Chief Engineer (Construction),
Southern Railway,
Egmore, Madras--8.

4. The Divisional Personnel Officer,
Southern Railway,
Trivandrum--14.

....Respondents

By Advocate Shri KV Sachidanandan.

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to count part of his casual service, as service qualifying for pensionary benefits. For the grant of this benefit, he has made Annexure A4 representation, and that is pending consideration before Respondent-3.

2. We direct Respondent-3 to consider the representation aforesaid on merits, and in the light of the law governing the subject, and pass appropriate orders, within four months from today.
3. Application is disposed of. No costs.

Dated the 13th January, 1994.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN